

(2021) 06 SHI CK 0064
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 3367 Of 2021

Baldev Singh

APPELLANT

Vs

Himachal Road Transport Corporation And Another

RESPONDENT

Date of Decision : 21-06-2021

Acts Referred:

Citation : (2021) 06 SHI CK 0064

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Rakesh Kumar, Ajay Chauhan

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. A retired Regional Manager, who worked with the respondents Himachal Road Transport Corporation, till 31.12.2019, has come up before this

Court, seeking direction to release all his pensionary/retiral benefits alongwith 9% interest, DCRG in consonance with the prevailing Dearness

Allowances & Arrears along with interest in all delayed payments from the due date.

2. The order we propose to pass in this petition, requires no response from the respondents.

3. Mr. Ajay Chauhan, learned counsel for the respondents, under instructions, submits that all the due and admissible retiral benefits alongwith statutory interest shall be paid to the petitioner within a period of eight weeks.

4. Given above, we take on record the submissions of learned counsel for the respondents and direct that the respondents shall pay due and admissible retiral benefits, alongwith statutory interest to the petitioner, on or before

30.09.2021.

Accordingly, the present petition stands disposed of alongwith pending miscellaneous application(s), if any.